

(b) the criteria for awarding the dealership of Paraffin Wax to Scheduled Caste Tribe and OBC candidates on priority?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b) Indian Oil Corporation took over marketing of paraffin wax from BPC/IBP during 1982. While taking over the marketing of paraffin wax from BPC/IBP, the existing dealer/distributor network was taken over by IOC under IOC's distributorship/dealership. In addition, during November, 1987 some new distributors have been appointed (considering 20 MT/month as the economically viable quantity) from the existing RO/SKO/LDO dealership network of IOC. No dealers have been appointed after 1987.

IOC(AOD) is distributing paraffin wax in North-Eastern States, West Bengal and Andaman and Nicobar Islands through Small Scale Industries Corporation of Assam, Meghalaya, Manipur, Tripura, Nagaland, Arunachal Pradesh, West Bengal and Andaman and Nicobar Islands. MRL is distributing paraffin wax in Tamil Nadu and Kerala through the respective State's Small Industries Development Corporation. MRL also supplies paraffin wax directly to bulk customers as per their allocation by the Director of Industries, Tamil Nadu.

[Translation]

Development of Cities

2696. SHRI BRAJ MOHAN RAM :
SHRI RAMSHAKAL :

Will the PRIME MINISTER be pleased to state :

(a) the names of cities in States selected by the Prime Minister for special development; and

(b) the city-wise amount provided to each State under the above scheme during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) There are no cities selected by the Prime Minister for special development.

(b) Does not arise.

[English]

KSEB/PFC

2697. SHRI K.C. KONDAIAH : Will the PRIME MINISTER be pleased to state :

(a) whether the Power Finance Corporation had sanctioned any loan for re-structuring of the Karnataka State Electricity Board during 1996-97; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S VENUGOPALACHARI) : (a) and (b) Power Finance Corporation has not so far sanctioned any loan for re-structuring of the Karnataka Electricity Board during 1996-97.

Population Explosion

2698. SHRI CHITTA BASU :
SHRI BIR SINGH MAHATO :

Will the PRIME MINISTER be pleased to state :

(a) whether the population explosion has to late assumed alarming proportion particularly in the mega cities like Delhi, Mumbai, Calcutta and Chennai; and

(b) if so, the steps the Government propose to take to curb the population growth in the cities?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir. The population growth rates of mega cities like Delhi, Mumbai, Calcutta and Chennai have been fairly high. The decadal rates for 1981-91 for the cities of Delhi, Mumbai, Calcutta and Chennai have been 46.95%, 52.81% 26.42% and 19.88% respectively.

(b) While the Government of India emphasises population control measures through family welfare schemes, as regards migration to mega cities from rural areas and small and medium towns, the approach of the Government is to address the problem through Rural Development Schemes and the Scheme of Integrated Development and Small and Medium Towns (IDSMT). The various rural development programmes such as Jawahar Rozgar Yojana (JRY), Integrated Rural Development Programme (IRDP), Million Wells Scheme (MWS), Employment Assurances Scheme (EAS), Development of Women and Children in Rural Areas (DWCRA), Training of Rural Youth for Self Employment (TRYSEM), Drought Prone Areas Programme (DPAP), Desert Development Programme (DDP), Rural Water Supply (RWS) etc., formulated by the Government of India emphasises the creation of job opportunities in villages through public works, employment and income generating programmes, etc. The IDSMT Scheme aims at the development of selected regional growth centres with key infrastructure so as to enable them to function as generators of economic growth and employment and to minimise the incentive of migrants belonging to villages and small and medium towns to move to large cities.

Simhadri Power Project

2699. DR. M JAGANNATH : Will the PRIME MINISTER be pleased to state :

(a) whether the APSEB and National Thermal Power

Corporation has signed a power purchase agreement for Simhadri power project;

(b) if so, the total Megawatt of power to be produced from the project;

(c) whether the Central Electricity Authority has given techno-economic clearance to this project;

(d) if so, the total cost of expenditure to be involved in this project;

(e) whether the Overseas Economic Cooperation Fund of Japan has agreed to provide a loan to this project; and

(f) the time by which the project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) 1000 MW.

(c) Yes, Sir. The Central Electricity Authority (CEA) has accorded techno-economic clearance to the project in August, 1996.

(d) The estimated cost of the project is Rs. 3650.79 crores at first quarter, 1997 price level.

(e) Yes, Sir.

(f) The project comprises of two units of 500 MW each. The first unit of 500 MW is envisaged to be commissioned within 56 months from Government approval and the second unit 9 months thereafter.

Housing Schemes

2700. SHRI S.D.N.R. WADIYAR : Will the PRIME MINISTER be pleased to state :

(a) the schemes launched for the upliftment of weaker sections during the Eighth Plan, State-wise;

(b) the number of people from weaker sections benefited during the above Plan period, year-wise;

(c) whether all these schemes are proposed to be continued in the Ninth Plan;

(d) whether any new housing scheme is also proposed to be started during the Ninth Plan in addition to the housing schemes launched during the Eighth Plan for the weaker sections; and

(e) if so, the details of the programme in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) Housing is a State subject and State Government are free to formulate housing schemes in accordance with their priorities and available resources. However, housing schemes for Economically Weaker Sections (EWS) implemented by the State Government under 20 Point Programme are being monitored by the Central Government. A statement indicating achievement made under these schemes during the 8th Plan is attached statement.

With a view to supplement the efforts of the State Governments, the Central Government has been implementing the following schemes in urban areas :-

Night Shelter and Sanitation Facilities for Urban Footpath Dwellers :- Since inception, 56 schemes have been sanctioned, benefitting 60,000 urban footpath dwellers.

National Network of Building Centres :- Since inception, a total of 470 building centres have been sanctioned, out of which 250 have become functional. These centres have so far trained over 78,000 artisans engaged in various construction trades.

Shelter Upgradation Under NRY and PMI UPEP :- Since inception and as on 31.1.97, 541 schemes envisaging upgradation of 717863 dwelling units have been sanctioned under NRY. Under PMI UPEP, as on 28.2.97, 12 projects for upgradation of 4636 dwelling units have been sanctioned.

(c) to (e) The 9th Plan has not yet been finalised.

Statement

Achievements made in respect of item No. 14(D), EWS Housing during 8th Five Year Plan

No. of Dwelling Units

S.No.	State/UTs.	1992-93	1993-94	1994-95	1995-96	1996-97 (As on Dec.'96)
1	2	3	4	5	6	7
1.	Andhra Pradesh	43035	55424	48082	55034	17985
2.	Assam	228	294	1412	771	0
3.	Bihar	496	42	0	192	0